ITEM NO.1 Court 2 (Video Conferencing) SECTION PIL-W

# SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA Petitioner(s)

**VERSUS** 

UNION OF INDIA & ORS.

Respondent(s)

((1) REPORT NO. 106 SUBMITTED BY EPCA (SPECIAL REPORT ON POLLUTION HOT SPOTS IN NCR WITH REQUEST FOR URGENT DIRECTIONS TO IMPROVE ENFORCEMENT AND POLLUTION CONTROL)(2) IN RE: STUBBLE BURNING AND SMOG IN DELHI(i) IA NO. 127792/2017 (DISPOSED OF) (APPLN. FOR DIRECTIONS FILED BY A.C.)(ii) IA NOS. 158128 AND 158129/2019 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF DR. KAUSHAL KANT MISHRA)(iii) IA NOS. 56487 AND 56489/2020 (APPLNS. FOR EXTENSION OF TIME AND EXEMPTION FROM FILING ATTESTED AFFIDAVIT ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD)(iv) IA NO. 181745/2019 AND IA NO. 46339/2020(APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF HARSHITA SINGHAL)(v) REPORT NO. 110 SUBMITTED BY EPCA REGARDING HOSPITAL WASTE MANAGEMENT IN COMPLIANCE OF DIRECTIONS DT. 06.3.2020)AND(2) IN RE: REPORT NOS. 81 AND 84 SUBMITTED BY EPCA(IMPLÉMENTATION OF THE DECEMBER, 2015 STANDARDS FOR THERMAL POWER PLANTS WHICH WERE TO BE IMPLEMENTED BY DECEMBER, 2017)(2)I.A. NOS. 53959 AND 53962/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O NTPC)(3)I.A. NOS. 52536, 52538 AND 53358/2020 (APPLNS. FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM NOTARIZATION ON B/O ARAVALI POWER CO. LTD.)(4)I.A. NOS. 58771 AND 58772/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O TELANGANA STATE POWER GENERATION CORP. LTD.)(5) I.A. NOS. 59929 AND 59930/2020 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O U.P. RAJYA VIDYUT UTPADAN NIGAM LTD.)(6) I.A. NOS. 64205, 64206 AND 64207/2020 (APPLNS. FOR DIRECTIONS, PERMISSION AND EXEMPTION FROM FILING COURT FEE AND ATTESTED AFFIDAVIT ON B/O SINGARENI COLLIERIES CO. LTD. )"ONLY" NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST:MR. HARISH N. SALVE, SR. ADVOCATE (A.C.)MS. APARAJITA SR. ADVOCATE (A.C.)MR. A.D.N. RAO, ADVOCATE (A.C.)MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.)PETITIONER-IN-PERSONMR. G.S. MAKKER, MR. SANJAY KR. VISEN, MR. KAMLENDRA MISHRA, MR. SANDEEP KR. JHA, MS. UTTARA BABBARMR. B.V. BALRAMDAS, MR. CHIRAG M. SHROFF, MR. PRAVEEN SWARUP, MR. ABHISHEK, ADVOCATEMR. SENTHIL JAGDEESANMR. D.N. GOBURDHUN, MS. RUCHI KOHLI, M/S KHAITAN AND CO.MS. DIVYA ROYMS. TULIKA MUKHERJEE, MR. SANTOSH KUMAR 1, MR. JOGY SCARIA, MR. TAPESH K. SINGH, MR. SHUVODEEP ROY, MR. NARENDRA KUMAR, MR. V.G. PRAGASAM, MR. M. SHOEB ALAM, MR. V.N. RAGHUPATHY, MR. M. YOGESH KANNA, MR. ASHUTOSH DUBEY, MR. SHOVAN MISHRA, MR. VINAY GARG, MR. VINOD SHARMA, MR. SAMEER SHRIVASTAVA, MR. R.C. KOHLI, MS. K. ENATOLI SEMAMR. VIPIN NAIRMS. ASTHA SHARMA, MS. MADHUMITA BHATTACHARJEE, MR. ANUJ BHANDARI, MS. G. INDIRA, MR. YASH PAL DHINGRA, MR. YOGINDER HANDOO, MR. SUBHRO SANYAL, MR. GAURAV SRIVASTAVA, MR. MAHFOOZ AHSAN ADVOCATESMR. KULDIP SINGH, ADVOCATEMR. RAHUL ADVOCATEMR. ROHIT K. SINGH, ADVOCATEMR. RITWIK DUTTA, ADVOCATEMR. ARVIND KUMAR SHARMA, ADVOCATEMR. E.C. AGRAWALA, ADVOCATEMR. TALHA ABDUL RAHMAN, ADVOCATEMS. NISHTHA KUMAR, ADVOCATEMS. SAKYA SINGH **PRESHIT** CHAUDHURI, ADVOCATEMS. SURUCHI AGGARWAL, ADVOCATEMR. SURSHE, ADVOCATEMR.RAJIV YADAV, KHANNA, ADVOCATEMR. В. VINODH ADVOCATEMR. **GUNTUR** PRABHAKAR, ADVOCATEMR. **PRADEEP** MISRA, ADVOCATEMR. GAURAV SHRIVASTAVA, ADVOCATEMR. Ρ. PARMESWARAN, ADVOCATEMR. ADVOCATEMR. ABHINAV RAO, CHIRAG Μ. SHROFF, D. ADVOCATEMS. ANIL KATIYAR, ADVOCATEM/S S NARAIN AND CO. ADVOCATESMS. GARIMA PRASHAD, ADVOCATE )

#### WITH

SMW(C) No. 3/2019 (PIL-W) (FOR ADMISSION)

W.P.(C) No. 1333/2019 (PIL-W) (FOR ADMISSION and IA No.170316/2019-EX-PARTE STAY and IA No.170317/2019-PERMISSION TO APPEAR AND ARGUE IN PERSON)

T.C.(C) No. 42/2019 (XVI-A)

T.C.(C) No. 41/2019 (XVI-A)

W.P.(C) No. 1426/2019 (PIL-W) (FOR ADMISSION)

Date: 29-07-2020 This petition was called on for hearing today.

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#### ORDER

### REPORT NO. 106 SUBMITTED BY EPCA

(Special Report on pollution hot spots in NCR with request for urgent directions to improve enforcement and pollution control)

### IN RE: STUBBLE BURNING AND SMOG IN DELHI

### IA NO. 127792/2017 (DISPOSED OF)

(Application for direction submitted in Court by A.C. on 17.11.2017)

# <u>IA NOS. 158128 AND 158129/2019</u>

(Applns. For intervention and directions on behalf of Dr. Kaushal Kant Mishra)

# IN RE: COMPLIANCE OF ORDER DATED 13.01.2020

It was stated by Mr. Tushar Mehta, learned Solicitor General, that they have not been able to enter into any agreement with the IIT Bombay. IIT has now backed out. This is dilly-dallying tactics and violation of the order passed by this Court has already been committed at least by IIT.

We have to proceed against the IIT, Bombay as well as against the concerned persons for violating the order of this Court and backing out from the basis of the order which was passed by this Court. This is not expected of such institutions to act in the manner it is projected in the matter relating to public interest, it is shocking that such conduct is projected by such a public functionary. We are not at all happy with the state of affairs. We direct that the order to be complied with forthwith, otherwise it would be taken seriously.

As prayed for by Mr. Tushar Mehta, learned Solicitor General, list the matter tomorrow i.e. on 30.07.2020.

### IN RE : WATER QUALITY

List tomorrow along with the Report filed by EPCA.

### IA NOS. 56487 AND 56489/2020

(Applns. For extension of time and exemption from filing attested affidavit on behalf of Central Pollution Control Board)

List on 30.07.2020.

### IA NOS. 181745/2019 AND 46339/2020

(Applications for Intervention and Directions on behalf of Harshita Singhal)

WITH

### REPORT NO. 110 SUBMITTED BY EPCA

(Regarding Hospital Waste Management in compliance of Directions dt. 06.3.2020)

with

### REPORT NO. 112 SUBMITTED BY EPCA

(Regarding Hosiptal waste management for Covid-19 in compliance ofdirections dt. 21.07.2020)

List tomorrow i.e. on 30.07.2020.

# IN RE: REPORT NOS. 81 AND 84 SUBMITTED BY EPCA

(Implementation of the December, 2015 standards for Thermal Power Plants which were to be implemented by December, 2017)

Let the EPCA consider the affidavit filed on 13.02.2020 filed on behalf of the MoEF and Climate Change and submit its opinion within three weeks.

Let the EPCA, Central Pollution Control Board, Ministry of Power and MoEF convene a joint meeting in this regard and sort out the issue.

List in the last week of August, 2020.

# IA NOS. 64205, 64206 AND 64207/2020

Issue notice.

There shall be interim stay on recovery till the next date of hearing.

Tag with I.A.No. 53959 of 2020.

# IA NOS. 53959 AND 53962/2020

(Applns. for Impleadment and Directions on b/o NTPC)

IA NOS. 52536, 52538 AND 53358/2020

(Applns. for Impleadment, Directions and exemption from filing notarized affidaviton b/o Aravali Power Co. Ltd.)

IA D. NOS. 58771 AND 58772/2020

(Applns. for Impleadment and Directions on b/o Telangana State Power Generation Corporation Ltd.)

IA NOS. 59929 AND 59930/2020

(Applications for Impleadment and Directions on behalf of Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd. (Harduaganj Thermal Power Station)

Interim stay to continue till the next date of hearing.

These applications be taken up on receipt of the opinion of EPCA. List the applications in the last week of August, 2020.

(GULSHAN KUMAR ARORA) AR-CUM-PS (JAGDISH CHANDER) ASSISTANT REGISTRAR